

(2024) 03 SHI CK 0029

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 1767 Of 2024

Ajay Kumar Awasthi

APPELLANT

Vs

State Of Himachal Pradesh & Others

RESPONDENT

Date of Decision : 11-03-2024

Acts Referred:

Citation : (2024) 03 SHI CK 0029

Hon'ble Judges : Ajay Mohan Goel, J

Bench : Single Bench

Advocate : Mohan Singh, Pushpinder Jaswal

Final Decision : Disposed Of

Judgement

Ajay Mohan Goel, J

1. Notice. Mr. Pushpinder Jaswal, learned Additional Advocate General, accepts notice on behalf of the respondents.
2. With the consent of the parties the petition is being disposed of at this stage itself.
3. The case of the petitioner is that he has completed more than three years in sub-cadre area and his representation for his transfer outside the sub-cadre area, copy whereof is appended with the petition is Annexure P-2, is still pending and has not been decided by the Competent Authority.
4. Learned counsel for the petitioner submits that interest of justice would be served in case the petition is disposed of with direction to the Competent Authority to decide the representation of the petitioner within some reasonable time.
5. Learned Additional Advocate General submits that the representation of the petitioner shall be decided within a period of eight weeks from today, if not already decided.

6. In view of the statement made by learned Additional Advocate General, this petition is disposed of with the observation that let appropriate orders on the representation of the petitioner be passed within a period of eight weeks from today and if possible, he be transferred either to a station of his choice or to some other station outside the sub-cadre area.

7. Pending miscellaneous applications, if any, also stand disposed of.